

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,  
ORDER SHEET**

COURT NO. : 115/05/2019 O.A./260/607/2018

M.A./260/453/2018 SUKDEV NAYAK

-V/S-

ALL INDIA INSTITUTE OF MEDICAL SCIENCES ITEM NO:38 FOR APPLICANTS(S) Adv.  
: Ms. S. Sarangi on behalf of Mr. A. K. Mohapatra

FOR RESPONDENTS(S) Adv.: Mr. S. B. Mohanty

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels for the applicant and respondents.  This OA has been filed with MA No. 453/18 for condonation of delay.  Ms. S. Sarangi, Ld. Counsel on behalf of Mr. A. K. Mohapatra, Ld. Counsel for the applicant submitted that there is some delay filed in the OA for which OA has been filed. Ld. Counsel for the respondents objected to it.
	However, taking into account the facts that the grievance of the applicant in the OA is condonation of delay. The delay is condoned and OA is admitted. Ld. Counsel for the applicant submitted that this point of time the grievance of the applicant being addressed that direction be given to the Respondent No. 1 to dispose of the representation dated 01.08.2018 filed by him under Annexure-D/1.
	Ld. Counsel for the respondents submits that this selection is over since 2016. He does not know if the representation is pending or not in the Department.

In view of the above submissions and taking note of the fact that the representation dated 01.08.2018 (Annexure-D/1) filed by the applicant is pending with the respondents and without expressing any opinion on the merit of this case, the O.A. is disposed of at this stage with a direction to Respondent No.1/competent authority to consider the representation dated 01.08.2018 (Annexure-D/1), if pending as on date and dispose of the same by passing a speaking and reasoned order. A copy of such order be communicated to the applicant within a period of two months from the date of receipt of copy of this order. In case the respondent No.1 has already disposed of the above representation, the decision taken will be informed to the applicant within the period as stated above. .

The O.A. is disposed of at this stage accordingly. No costs.

Copy of this order be given to Ld. Counsels for both the sides.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

pms